## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-30/2006

<u>In the matter of</u> Jai Mahal Hotels (P) Limited

....PETITIONER

**SECTION:** 

Under Section 397/398

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Salman Khurshid, Advocate

Mr. Abhishek Rao, Advocate Ms. Bhavya Bharti, Advocate Mr. Shailesh Suman, Advocate Ms. Alisha Panda, Advocate

For the Respondent/Corporate Debtor: For the Intervener:

<u>ORDER</u>

Learned Counsel for the parties are present. Heard the matter at length.

Order reserved.

(K. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit 09.1.2018